of 1889.

of 1889.

ACT No. III of 1901.

Passed by the Governor General of India in Council.

(Received the assent of the Governor General on the 22nd February, 1901.)

An Act further to amend the Indian Ports Act, 1889.

WHEREAS it is expedient further to amend the Indian Ports Act, 1889; It is hereby enacted as follows :-

1. (1) This Act may be called the Indian Ports Short title Act, 1901; and

mencement.

(2) It shall come into force at once.

2. (1) For clause (p) of sub-section (1) of sec. Amendment tion 6 of the Indian Ports Act, 1889, the following Act X, 1889. shall be substituted, namely:

- "(p) with the previous sanction of the Governor General in Council, for the establishment and regulation of places to be used as sanitaria for the segregation or as hospitals for the treatment of persons who are or have recently been suffering from any dangerous infectious or contagious disease, and for regulating the action, including the disposal of dead bodies, to be taken-
 - (i) where a vessel on which there is any case of dangerous infectious or contagious disease common in India, enters or is in any such port;
 - (ii) where a vessel on which there is any case of dangerous infectious or contagious disease uncommon in India, enters or is in any such port;

(iii) where

- (iii) where a vessel on which there has been any case of dangerous infectious or contagious disease or any death within twelve days previous to the arrival of the vessel at such port, enters or is in any such port;
- (iv) where a vessel enters any such port from a port in which, or in the neighbourhood of which, there is believed to be, or to have been at the time when the vessel left such port, any dangerous infectious or contagious disease uncommon in India;
- (v) where a vessel enters any such port having on board any person transhipped from a vessel coming from a port in which or in the neighbourhood of which there is believed to be or to have been at the time when such last-mentioned vessel left such last-mentioned port any dangerous infectious or contagious disease uncommon in India;
- (vi) where there is a dead body on board a vessel in any such port;
- (vii) where there are on board a vessel in any such port food-stuffs which, owing to decomposition or for any other reason, are, in the opinion of the Health Officer, unfit for human consumption; or
- (viii) where a vessel leaves any such port while there is in the port or in its neighbourhood any dangerous infectious or contagious disease uncommon in India.

For the purposes of this clause only such diseases shall be deemed to be dangerous infectious or contagious diseases, or diseases common or uncommon in India, as the Governor General in Council may by order direct."

- (2) After sub-section (2) of the same section the following sub-sections shall be inserted, namely:—
- "(3) If any person disobeys any rule made under clause (p) of sub-section (1), he shall be punished for

every

every such offence with fine which may extend to one thousand rupees.

- (4) If a master fails wholly or in part to do any act prescribed by any rule made under clause (p) of sub-section (1), the Health Officer shall cause such act to be done, and the reasonable expenses incurred in doing such act shall be recoverable by him from such master."
- of 1870.

 3. The Indian Quarantine Act, 1870, is hereby Repeal of repealed.

 Act I, 1870.